

Actions such as suspension of sales and lodging of FIR under the Essential Commodities Act, were taken against nine of the retail outlets raided.

(d) The oil marketing companies have been directed by the Government to meet the demand of petrol/diesel in full and to ensure that no retail outlet goes dry.

#### Mangalore Refinery

\*468. SHRI OSCAR FERNANDES : Will the PRIME MINISTER be pleased to state :

(a) whether any Memorandum of Understanding has been signed between Hindustan Petroleum Corporation Ltd. and Birla Group of Companies to set up Mangalore Refinery;

(b) if so, the details thereof;

(c) whether any Rehabilitation package has been offered to the persons whose lands have been acquired for the purpose of setting up of the Oil Refinery;

(d) if so, whether any commitment has been made by the MRPL that one person from each of the displaced families would be provided employment in the MRPL; and

(e) if so, to what extent the assurance has been honoured?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) and (b). A Tripartite Memorandum of Understanding was signed on 26th June, 1987 between the President of India and Hindustan Petroleum Corporation Limited and Indian Rayon and Industry Limited to form a Joint Venture Company for setting up 3.0 MMTPA grass root refinery and Petro-chemical complex at Mangalore. HPCL and M/s. IRIL have 26% each equity contribution in the project and the balance 48% by the Public.

(c) to (e). The package was drawn by State Govt. in Dec'92 and Dec'95 for the purpose of compensation of land acquired etc. Although the State Government package included that MRPL will provide at least one suitable job per family from those who have lost their land for the project and wherever necessary, MRPL will also arrange suitable training for such persons to upgrade their skills. MRPL have apprised the State Government of their inability to provide jobs to each 500 affected families because the nature of job requires high degree of technical competence.

However, out of 500 displaced families MRPL have already provided jobs to 127 persons in the Project and in all 309 persons can only be provided direct and indirect employment.

MRPL and State Government are engaged to find out a solution to provide more employment to the effected families.

#### Foreign Companies

\*469. SHRI PROMOTHES MUKHERJEE : Will the PRIME MINISTER be pleased to state :

(a) the number and names of the foreign companies working in India with and without Indian collaborators in the field of oil refineries, distribution, stock and sale and exploration with related operations;

(b) whether foreign companies have been repatriating cent percent operational profit without reploughing the profits for further investment in the country;

(c) whether the Government propose to take adequate measures to ensure that repatriation does not take place in full at least for next five years; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) (i) The names of the foreign companies having participating interest in the Indian upstream oil and gas sector are given in the Statement-I attached.

(ii) Refinery projects proposed to be set up/under implementation by PSUs as JV projects with foreign companies are as given below :

1. Eastern India Refinery as a Joint Venture of Indian Oil Corporation and Kuwait Petroleum Corporation - the proposal to form JVC is under consideration.

2. Western India Refinery as a Joint Venture of Hindustan Petroleum Corporation Limited and Oman Oil Company - the JVC has been formed. The project approved by PIB to be submitted to CCEA.

3. Central India Refinery at Bina has a Joint Venture between Bharat Petroleum Corporation Limited and Oman Oil Company. JVC project has been sanctioned.

Government has also granted Letters of Intent for setting up of refineries in Joint Ventures as under :

1. Setting up of Refinery in UP by Bharat Petroleum Corporation and M/s. Shell International.

2. Setting up of a refinery in Punjab by Hindustan Petroleum Corporation Limited and Saudi Aramco.

The above five projects have not yet become operational. The Madras Refinery Limited was incorporated in December, 1965 as a Joint Venture of Government of India and National Iranian Oil Company (NIOC), Iran. The refinery is in operation.

(iii) The names of the Foreign companies which are working in the field of Marketing of Petroleum Products and creation of infrastructure for marketing are given in Statement-II attached.

(b) to (d). As per the present policy of foreign investment in Petroleum sector, there is no restriction on the repatriation of profits by the foreign companies.

However, most of the foreign investments taking place after the liberalisation of the economy since 1991 have not generated profits and, therefore, the question of repatriation against these investment has not yet arisen.

#### STATEMENT - I

*Foreign Companies having participating interests in the Indian upstream Oil and Gas Sector.*

1. Joshi Technologies International Inc. USA
2. Enron Oil and Gas International Inc., USA
3. Command Petroleum Holding NL
4. Vaalco Energy Inc., USA
5. Mosbacher India, L.L.C., USA
6. Petrodyne Inc., USA
7. Albion India Inc., USA
8. Shell India Production Development B.V. Netherlands
9. Geopetrol International Inc., France
10. Ravva Oil (Singapore) Pvt. Ltd., Singapore
11. Niko Resources Ltd., Canada.

#### STATEMENT - II

Names of Foreign Companies working/intending to work in india in Distribution, storage and sale of petroleum products are given below :

(i) Foreign Companies working with PSUs.

Name of the Foreign Company	Name of the PSU	Activities
1. M/s. Mobil	Indian Qil Corpn.	Blending and marketing of lubricants.
2. M/s. Shell	Bharat Petroleum	-do-
3. M/s. Caltex	IBP & Company	-do-
4. M/s. Nyco	IOC & Balmer Lawrie	Blending and marketing of synthetic and aviation lubricants.
5. M/s. Fuchs	Balmer Lawrie	Blending and marketing of lubricants.
6. M/s. Chevron	Madras Refinery	Manufacture of lubricant Limited additives.

(ii) Other Foreign Companies working/intending to work in the field of blending and marketing of lubricants on their own or in collaboration with other private companies are given below :

1. Castrol, U.K.
2. Elf, France
3. Gulf Oil NOC, Austria
4. ENI, Italy and Colla BIA Chemicals, USA
5. MOTUL

6. Pennzoil
7. C. Itoh
8. Meinkin, Germany
9. Idimitsu, Singapore
10. ITP & An US co.
11. Liouimoly, Germany
12. TOTAL, France
13. Tide Water and Mitsubishi
14. UNOCAL
15. Valvoline

(iii) Names of Foreign Companies which have shown interest in the marketing of LPG and creation of infrastructure of LPG are M/s. Mobil, Shell, Caltex, Elf, Petronas, SHV Energy, TOTAL, Exxon, Agip Petroli, Mundo Gas India Ltd., Southern LPG Investors Vitol. M/s. Mitsubishi Corporation has also shown interest for creation of infrastructure and marketing of kerosene in India. M/s. Oil Tanking GmbH, Hamburg of Germany has shown interest to create oil tankages in India by forming JVC with IOC and IBP. M/s. Colas of France has also formed a Joint Venture with HPCL for blending and marketing of bitumen emulsions. M/s. British Gas Plc., UK has formed a Joint Venture Company with Gas Authority of India Limited for marketing, distribution and supply of natural gas in Mumbai.

(iv) M/s. Lubrizol Corporation, USA holds 40% of the equity in Lubrizol India Limited whereas 60% of the equity is held by Government of India. It is engaged in the development, manufacturing and marketing of additive system for automotive and industrial lubricants and for treatments of fuels.

#### Development of Town and city Municipal Areas

\*470. SHRI V. DHANANJAYA KUMAR : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have formulated a programme for integrated development of Town and City Municipal areas in the country;

(b) if so, the details of the programme and the funds, if any, allocated in this regard;

(c) whether the Government have an in-built mechanism for monitoring implementation of the programme; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (d). The details of the Integrated Development of Small and Medium Towns (IDSMT) programme and the funds allocated for the same are provided in the attached Statement.